IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr.

.....Petitioners

v.

M/s. U.P. Hotels Ltd. & Ors.

.....Respondents

SECTION: UNDER SECTION 397/398

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Ms. Ritu Bhalla, Mr. Yajur Mittal & Ms. Sanjana Sharma,

Advocates

For the Respondent(s): Mr. L.K. Bhushan & Mr. Anirudh Arunkumar, Advocates

for Respondent Nos. 4 (a) & 4 (f)

Mr. Ankit Sibbal, Mr. Rohit Kumar Yadav & Mr. Prashant Neal, Advocates for Respondent Nos. 2(a) 2 (c) to 2 (j), 2 (p),

2(u), 2(x), 3(a), 3(c) & 8+12

ORDER

C.A. No. 386(PB)/2017

Notice of the application to the respondent No. 1 i.e. Banaras House Private Limited. Ms. Gauri Rishi accepts notice. She states that she has filed her power of attorney on behalf of respondent No. 1 company along with resolution.

Reply, if any, be filed within one week with a copy in advance to the learned counsel for the applicant-petitioner.

Rejoinder, if any, be filed within a week thereafter.

List for further consideration on 04.12.2017.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

> (DEEPA KRISHAN) (MEMBER TECHNICAL)

- Sd -

Sha

14.11.2017 Vineet